

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2752
ANSWERED ON 22ND DECEMBER, 2022**

ROAD ACCIDENTS DUE TO ENGINEERING DEFECTS IN NHS

2752. SHRI UPENDRA SINGH RAWAT:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the number of road accidents registered during the last three years and the current year due to road engineering defects, State/UT-wise, particularly in Uttar Pradesh and other metro cities;**
- (b) whether the Government has taken up initiatives to restructure and strengthen road safety and if so, the details thereof; and**
- (c) whether the Government has allocated funds for the purpose and if so, these details of expenditure incurred thereon, State/UT-wise, particularly in Uttar Pradesh?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) With a view to providing relevant and reliable data on accidents, Transport Research Wing (TRW) under the Ministry of Road Transport and Highways collects and compiles accident data from the police departments of all States/UTs. However, TRW does not compile road accidents data on the basis of road engineering defects.**
- (b) Major initiatives taken by the Ministry based on road engineering to restructure and strengthen road safety in the country are as under : -**
 - (i) Ministry has issued guidelines for conduct of safety audits at all stages (design, construction, and operation).**
 - (ii) Road safety audit policy has been issued by National Highways Authority of India (NHAI) on 27.05.2022 prescribing Audit requirements as per IRC guidelines in all phase of the project.**

- (iii) Road safety audit is an integral part of detailed project report (DPR) / feasibility study as per IRC guidelines and action is being taken by Ministry accordingly in all projects.
- (iv) Third party independent road safety audit at DPR stage has been made mandatory by NHAI.
- (v) Ministry, vide OM No. RW/NH-29011/2/2015/P&M (RSCE) dated 7th December 2015, has issued guidelines on “Preparation and submission of proposals for rectification of identified road accident black spots on National Highways (NHs)”.
- (vi) Ministry, vide circular no. RW/NH-29013/01/2020 - S&R dated 09th November 2020, has issued Guidelines, for monitoring of and compliance of all safety and suggested procedures, to be followed for preparation of proposal for rectification of Black Spots.
- (vii) Ministry, vide letter no. RW/NH-29011/01/2021-S&R (P&B) RSCE dated 9th Sept 2021, has also issued guidelines for taking advance action for removal of accident spots on NHs as per police reports without waiting for converting them into black spots after accidents/fatalities.
- (viii) Regular review meetings are conducted by senior officers of ministry with Regional/field officers of all road owning agencies related to NHs to formulate action plans for identification and rectification of black spots and accident spots with a targeted Timeline.
- (c) Ministry has conveyed the sanction ceiling of Rs. 1200 Crore during financial year 2022-23 for road safety works, primarily for taking up the rectification of blackspots. State wise details are in the table below:-

S No.	Name of the state	Sanction Ceiling (Crore)
1	Assam	22.31
2	Arunachal Pradesh	30.40
3	Andhra Pradesh	76.80
4	Bihar	93.73
5	Chhattisgarh	24.97
6	Chandigarh	-
7	Gujarat	27.52
8	Goa	9.37
9	Himachal Pradesh	3.75
10	Haryana	3.75

11	Jharkhand	26.09
12	Jammu and Kashmir	9.94
13	Karnataka	140.59
14	Kerala	5.96
15	Madhya Pradesh	53.61
16	Maharashtra	112.47
17	Manipur	16.87
18	Meghalaya	7.37
19	Mizoram	9.94
20	Nagaland	3.75
21	Odisha	23.55
22	Punjab	89.34
23	Rajasthan	106.74
24	Sikkim	0.94
25	Telangana	113.97
26	Tamilnadu	114.05
27	Tripura	-
28	Uttar Pradesh	24.56
29	Uttarakhand	18.79
30	West Bengal	28.89
	Total	1,200.00
